

rIT E M NO. 1- A
(For Judgment)

COUR T No. 10

S E C T I O N II- A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIM I N A L AP P E A L NO. 9 4 2 OF 2 0 0 7 @
P E T I T I O N F O R S P E C I A L L E A V E T O AP P E A L (CRL.) NO. 4 1 7 4 OF 2 0 0 6

Japa ni Sahoo

Appellant(s)

Vers

us

Chandra Sekh a r Mohanty

Respondent(s)

DAT E : 2 7 / 0 7 / 2 0 0 7 This matter was called on for
pronouncement of judgment today.

For Appellant(s) Mr. Suresh Chandra Tripathy, Adv.

For Respondent(s)

Mr. Jan a r a n j a n Das, Adv.

Mr. Swetaketu Mishr a, Adv.

Mrs. S.R. Mahanty, Adv.

Hon'ble Mr. Justice C.K. Tha k k er pronounced the
judgment of the Bench comprising His Lordship and Hon'ble Mr.
Justice Tarun Chatterjee.

Leave granted.

Appeal is allowed.

[Charanjeet K au r]
Court Master

[Vinod Kulvi]
Court Master

[Signed reportable judgment is placed on the file]